

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)

Notification

No: 437 of 2022/RG

Dated:- 21.04.2022

In supersession of all previous orders/notifications on the subject:

- a. The following is the approved panel of lawyers for conducting cases for and against the High Court/Subordinate Courts before the Hon'ble High Court at Jammu/Srinagar:-

For Jammu Province:-

S.No.	Name of the Advocate	Cases to be Assigned
1.	Mr. Parnav Kohli, Sr. Advocate.	High Court Cases
2.	Mr. H.A. Siddiqui, Advocate.	High Court Cases
3.	Mr. Rajnish Raina, Advocate.	High Court Cases
4.	Mr. Aditya Gupta, Advocate.	High Court Cases
5.	Mr. Basit Manzoor Keng, Advocate.	High Court Cases/RTI Cases

For Kashmir Province:-

S.No	Name of the Advocate	Cases to be Assigned
1.	Mr. Mohammad Ishaq Qadri, Sr. Advocate.	High Court Cases
2.	Ms. Zeenat Nazir, Advocate.	High Court Cases/RTI Cases
3.	Mr. Shah Amir, Advocate.	High Court Cases/RTI Cases
4.	Mr. Atir Javed, Advocate	High Court Cases

- b. The following are the terms and conditions/fee structure of the above mentioned panel of lawyers:

S.No	Fee for the High Court Cases	Remarks
1.	Rs.11,500/- Per Case including Clerkage: Rs. 1,500/-	The Counsel fee of Rs. 5,000/- in two equal instalments, first instalment at the time of filing of petition/LPA/counter/objection/statement of facts and second instalment at the time of pronouncement of judgement and additional expenses amounting to Rs.2,500/-
2.	Fee for RTI cases	Remarks
	Rs. 5,750/- Per Case including Clerkage: Rs. 750/-	The Counsel fee of Rs. 2,500/- payable into two equal instalments, first instalment at the time of filing of reply and second instalment at the time of disposal of 2 nd Appeal or in one go at the time of disposal of appeal and additional expenses amounting to Rs. 1,500/-

The empanelled lawyer shall ensure to secure the interest of the High Court and shall pursue the cases vigorously and inform the Registrar General accordingly.

By Order

JS
21-4-2022
(Sanjeev Gupta)
Registrar General
Dated: 21.04.2022

No: 13233-83/RG/LS

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu
4. Registrar Computers, High Court of J&K and Ladakh, Jammu.
5. Registrars Judicial, High Court of J&K, Srinagar/Jammu.
....for information
6. Director Finance, High Court of J&K and Ladakh.
7. Mr. Parnav Kohli, Sr. Advocate, High Court of J&K and Ladakh, Jammu
8. Mr. Mohammad Ishaq Qadri, Sr. Advocate, High Court of J&K and Ladakh, Srinagar
9. Ms. Zeenat Nazir, Advocate. High Court of J&K and Ladakh, Srinagar
10. Mr. H.A. Siddiqui, Advocate. High Court of J&K and Ladakh, Srinagar
11. Mr. Basit Manzoor Keng, Advocate. High Court of J&K and Ladakh, Jammu
12. Mr. Rajnish Raina, Advocate. High Court of J&K and Ladakh, Jammu
13. Mr. Aditya Gupta, Advocate. High Court of J&K and Ladakh, Jammu
14. Mr. Shah Amir, Advocate. High Court of J&K and Ladakh, Srinagar
15. Mr. Atir Javed, Advocate, High Court of J&K and Ladakh, Srinagar
.....for information and necessary action.
16. I/C NIC, Jammu, for uploading the same on the official website of the High Court.

JS
21-4-2022
Registrar General